

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 09
(IB)-1030(PB)/2019

IN THE MATTER OF:

Skillar Enterprises India Pvt Ltd.	...	Petitioners/Applicant
Vs		
Knowledge Podium Systems Pvt Ltd.	...	Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code

Order delivered on 28.05.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA.
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Financial Creditor – Mr. Puneet Singh Bindra & Mr. Simran Jeet, Advs
For the Corporate Debtor – Mr. Prashant Jain & Mr. Vijay Nair & S. M. Ansari, Advs

ORDER

CA-1013(PB)/2019

This application is filed by the financial creditor Skillar Enterprises India Private Limited requesting to allow the withdrawal of present application being CP-1030(PB)/2019, in view of the resolution passed by the Board of Directors of the applicant deciding to withdraw the said application. The copy of board resolution of the meeting of Board of Directors held on 07.05.2019 is on record.

Application is allowed in terms of prayer A thereby IB-1030(PB)/2019 stands withdrawn and disposed of.

— Sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— Sd —

(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)